

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 194
(IB)-708(PB)/2019

IN THE MATTER OF:

Mr. Krishan Kumar Batra Applicant/petitioner
v.
Tulsiani Construction & Developers Pvt. Ltd. Respondent

Order under Section 9 of IBC, 2016

Order delivered on 15.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-
For the Respondent

-
Mr. Simran Jyot Singh, Adv.

ORDER

Ld. Counsel for the petitioner applies for the withdrawal of the petition with liberty to file a fresh one on the same cause of action by invoking Section 7 of the Insolvency & Bankruptcy Code.

Dismissed as withdrawn with liberty aforesaid.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)